

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

SECTION XVI-A
LISTED ON : 31.1.2017
COURT NO.: 2
ITEM NO. : 7

INTERLOCUTORY APPLICATION NO. 2 OF 2016 AND 3 OF 2017
(Application for direction & seeking for extension of time in depositing the amount)
IN
TRANSFER PETITION (CIVIL) NO. 658 OF 2015

RADHIKA NEELESH PALPetitioner
VERSUS
NEELESH JOGENDRA PALRespondent

OFFICE REPORT

The Transfer Petition above mentioned was listed before the Hon'ble Court on 14th Decembert, 2016 when the Court was pleased to pass the following order:

"Ms. Kiran Bhardwaj, learned counsel makes an oral request for discharge since the petitioner is appearing in person.

Her request is accepted and she is discharged.

Learned counsel for the respondent says that he will deposit an amount of Rs.50,00,000/- (Rupees fifty lacs only) in the Registry of this Court within a month from today.

List thereafter."

It is submitted that Mr. Abhishek Gupta, Advocate has on 19th January, 2017 filed Vakalatnama and memo of appearance on behalf of Petitioner.

It is further submitted that Mr. R.P. Goyal Counsel for the Respondent has on 24th January, 2017 filed an application seeking extension of time in depositing the amount of Rs, 50,00,000/- which is barred by 11 days but he has not filed an application for condonation of delay in filing the said application. The application has been registered as Interlocutory Application No. 3 of 2017. Copy of the same is being circulated herewith for kind perusal of the Hon'ble Court.

Service of show cause notice is complete.

The Interlocutory Application in the matter above mentioned are listed before the Hon'ble Court with this Office Report.

Dated this the 30th day of January, 2017.

ASSISTANT REGISTRAR

Copy to: 1. Mr. Abhishek Gupta, Advocate
2. Mr. Rameshwar Prasad Goyal, Advocate

ASSISTANT REGISTRAR